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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK

**ORIGINAL APPLICATION NO.469 OF 2010**

Cuttack this the 7th day of September, 2010

CORAM:

THE HON'BLE SHRI C.R.MOHAPATRA, ADMINISTRATIVE MEMBER  
Panchanan...Applicant

-VERSUS-

Union of India & Ors. Respondents

**ORDER**

Heard Shri N.R.Routray, learned counsel for the applicant and Shri S.K.Ojha, learned Standing Counsel, on whom a copy of the O.A. has been served, appearing on behalf of the Respondents on notice. In this Original Application, the applicant has sought for the following relief.

- a) To quash the impugned order of cancellation dated 22.06.2005 under Annexure-A/5 so far this applicant is concerned.
- b) To direct the Respondents to pay the differential arrear salary by refixing pay in scale of Rs.4000-6000/- from June 2005 and corresponding to Revision of Scale of Pay as per 6<sup>th</sup> Pay Commission and the recovered amount with 12% interest".

As an interim measure, the applicant has prayed for direction to Respondents to dispose of the representation dtd. 12.05.2009 under Annexure-A/7.

During the course of hearing, the learned counsel for the applicant submits that he will be satisfied if the pending representation at Annexure-A/7 dated 12.05.2009 addressed to Respondent No.2 is directed to be decided/disposed of within a stipulated time frame.

It appears from the records that no decision on this representation has still been communicated to the applicant. Hence, as agreed to by the learned counsel for both the sides, without going into the merits of the case, Respondent No.2 is directed to consider the pending representation as at Annexure-A/7 and issue a reasoned order

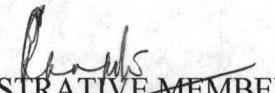
(Signature)

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within a period of sixty days from the date of receipt of this order, under intimation to the applicant.

With the above observation and direction, this O.A. is disposed of at the stage of admission ~~stage~~. No costs.

Send a copy of this order along with copy of the O.A. to Respondent No.2 for compliance and free copies of the order be made over to the learned counsel for the parties.

  
ADMINISTRATIVE MEMBER